

DIVISION BENCH  
COURT - I

**O-211**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/121(KB)2021  
IA(COMPANIES.ACT)/133(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> FEBRUARY 2024, 10:30 A.M**

IN THE MATTER OF	REGISTRAR OF COMPANIES WEST BENGAL VS ICORE IRON & STEEL PRIVATE LIMITED
UNDER SECTION	SECTION 271-272 OF THE COMPANY ACT 2013 - GOVT BODY

**Appearances (via video conferencing/physically)**

Mr. S.K. Tiwari, Adv. ] For the petitioner  
Mr. Jayesh Choradia, Adv. ]

**ORDER**

1. Ld. Counsel for the petitioner present.
2. Ld. Counsel appearing for the RoC, West Bengal states that supplementary-affidavit could not be filed because of some communication gap.
3. In the interest of justice, final opportunity of two weeks' time is granted to the Roc, West Bengal to file the supplementary-affidavit. Let the needful be done positively within this period.
4. Post this matter thereafter on **19.03.2024**.

**Balraj Joshi**  
**Member (Technical)**

**Rohit Kapoor**  
**Member (Judicial)**